

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY FIFTH DAY OF JUNE
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SHRI JUSTICE ANIL KUMAR JUKANTI

WRIT APPEAL NO: 411 OF 2024

Writ Appeal under clause 15 of the Letters Patent Preferred against the Order Dated 27/03/2024 in Wp.No.20603 Of 2023 on the file of the High Court.

Between:

Adepu Devi, W/o Mallesh Aged 33 years Occ.Household R/o.H. No. 2100,
Doulthabad Village and Mandal Siddipet District, Telangana State.

...APPELLANT/PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary Panchayat Raj and Rural Development Department TS Secretariat BRK Bhavan Saifabad Hyderabad, Telangana State.
2. The District Collector, Panchayat Wing Siddipet District, Telangana State.
3. The District Panchayat Officer, Siddipet District, Telangana State.
4. The Gram Panchayat Doulthabad, Rep by its Panchayat Secretary, Telangana State. Doulthabad Mandal Siddipet District TS
5. The Panchayat Secretary, Gram Panchayat Doulthabad Doulthabad Mandal Siddipet District TS

...RESPONDENTS/RESPONDENTS

IA NO: 3 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend order dated 27/03/2024 passed in W.P.No.20603 of 2023

IA NO: 4 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents no. 2 to 5 not to demolish the house building property of the petitioner herein and not to take any coercive steps pending disposal of the writ appeal

IA NO: 6 OF 2024

Between:

1. Komuravelli Laxmi Narsaiah, S/o Pentaiah, Aged about 68 years , Occ: Business.
2. Komuravelli, S/o Laxmi Narsaiah, Aged about 44 years ,Occ Business (1&2 are R/o Plot NO. 12, Banjaranagar, Thirumalagiri, Secunderabad-5000015)
3. Mashetti Rukkama, W/o Haribabu, D/o Ramachandraiah, Aged 59 years, Occ: Agriculture, R/o H.No. 5-45, Doultabad Village and Mandal, Siddipet District, Telangana 502247
4. Samudrala Ramesh, S/o Ramachandraiah, Aged about 56 years , Occ: Business H.No. 1-4-880/2/45/3, Near Devi Chowk, Gandhinagar, Hyderabad -500080

.....PETITIONERS/RESPONDENT No. 6to9

AND

1. Adepu Devi, W/o Mallesh Aged 33 years Occ.Household R/o.H. No. 2100, Doultabad Village and Mandal Siddipet District, Telangana State.

...RESPONDENT/WRIT APPELLANT

2. The State of Telangana, Rep. by its Principal Secretary for Panchayath Raj and Rural Development Department, Secretariat, at Hyderabad
3. The District Collector, Siddipet District, at Siddipet
4. The District Panchayat Officer, Siddipet District at Siddipet
5. The Gram Panchayath, Doultabad Village, Rep. by its Secretary, at Daoulthabad Village and Mandal, Siddipet District, Telangana.

6. The Panchayat Secretary, GramPanchayat Doulthabad, Daouthabad Mandal, Siddipet District, Telangana.

.....RESPONDENTS/RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate interim orders passed in I.A.No.3 of 2024 in W.A.No.411 of 2024 dated 23-05-2024 in the interest of justice

Counsel for the Appellant: SRI. SNEHA BACHANABOINA

**Counsel for the Respondent Nos. 1to3: SRI SHAZIA PARVEEN,
GP FOR PANCHAYAT
RAJ RURAL DEVELOPMENT**

Counsel for the Respondent Nos. 4&5: SRI R. CHANDRA SHEKAR REDDY

**Counsel for the Prosposed Respondent Nos. 6to9: SRI SRINIVAS REDDY
BALAKISTI**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SHRI JUSTICE ANIL KUMAR JUKANTI

WRIT APPEAL No.411 of 2024

JUDGMENT: (per the Hon'ble Shri Justice Anil Kumar Jukanti)

Ms. Bachanaboina Sneha, learned counsel appears for appellant.

Ms. Shazia Parveen, learned Government Pleader for Panchayat Raj,
appears for respondent Nos.1 and 3.

Mr. R. Chandra Shekar Reddy, learned counsel appears for respondent
Nos.4 and 5.

Mr. Srinivas Reddy Balakisti, learned counsel appears for proposed
respondent Nos.6 to 9.

2. After arguing the matter to some extent, learned counsel for the
appellant seeks leave of this Court to withdraw the Writ Appeal.

3. Accordingly, the Writ Appeal is dismissed as withdrawn.
There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed. There
shall be no order as to costs.

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SD/- K. SAILESHI
DEPUTY REGISTRAR

SECTION OFFICER

To,

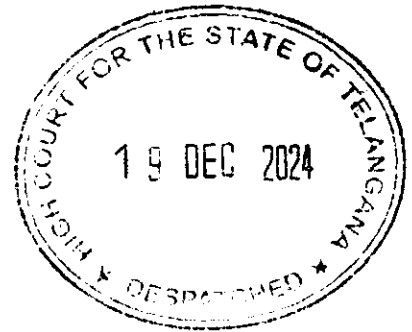
1. One CC to SRI. SNEHA BACHANABOINA, Advocate [OPUC]
2. Two CCs to GP FOR PANCHAYAT RAJ RURAL DEVELOPMENT, High
Court for the State of Telangana at Hyderabad [OUT]
3. One CC to SRI. R. CHANDRA SHEKAR REDDY [OPUC]
4. One CC to SRI. SRINIVAS REDDY BALAKISTI, Advocate [OPUC]
5. Two CD Copies

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GJP

HIGH COURT

DATED:25/06/2024



JUDGMENT

WA.No.411 of 2024

**DISMISSING THE WRIT PETITION AS
WITHDRAWN WITHOUT COSTS**

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11/2024